

SANTOSH SNEHI MANN
Special Judge (PC Act), CBI-08
Room No. 511, Rouse Avenue Court Complex
New Delhi

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

Criminal Revision No. 01/2022

Central Bureau of Investigation Vs. Aakar Patel

RC No. 220/2019/E/006

U/S: 11, 35 and 39 FCRA 2010

08.04.2022

Fresh revision petition is received on assignment by Learned District & Sessions Judge-cum-Special Judge (P.C. Act)(CBI)(Officiating), Rouse Avenue District Court, New Delhi.

It be checked and registered.

Present: Mr. Anil Kumar Tanwar, Sr. PP with Mr. M. Saraswat, PP for CBI.

Public Prosecutor seeks passover of the matter on the ground that he needs time to go through the revision petition and the arguing Prosecutor will be available at 2.00 PM.

Request is allowed.

Put up at 2.00 PM.



CBI Vs. Aakar Patel

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(Santosh Snehi Mann)
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08/4/22

At 2.55 PM

Present: Mr. M. Saraswat, PP for CBI with Advocate Nikhil Goel, Special PP and Mr. Anil Kumar Tanwar, Sr. PP along with Ms. Sudha Rani Relangi, Director of Prosecution, Mr. V.K. Sharma, A.L.A and Mr. Akshaya Gautam, A.L.A for CBI/petitioner. A written authorization is filed by Mr. M. Saraswat, in favour of Mr. Nikhil Goel, Spl. PP, to appear and argue the present petition.

Advocate Tanvir Ahmed Mir alongwith Advocate Vaibhav Suri and Advocate Saud Khan, Counsels for the respondent Aakar Patel have appeared. It is submitted by Mr. Mir that they are duly authorized by the respondent to appear and take notice of the revision petition. A written submission is filed in this regard.

Appearance of Advocate Tanvir Ahmed Mir and others is taken on record on behalf of the respondent Aakar Patel. Copy of the revision petition be supplied by CBI to the counsel for the respondent.

Heard. Record perused.

Petitioner CBI has challenged the impugned order dated 07.04.2022 passed by Ld. ACMM, Rouse Avenue District Court, New Delhi on three counts, – (i) merit of the order with respect to setting-aside of LOC; (ii) certain observations made with respect to working/functioning of the agency in issuance of



LOC, and (iii) direction to the Director, CBI to give written apology to the respondent, acknowledging the lapse on the part of his subordinate.

Urgency in the matter is flagged by the learned Spl. PP, with respect to the direction in the impugned order for time bound compliance report, to be given today by 4.00 PM.

During the course of arguments, Mr. Nikhil Goel, Spl. PP informed the Court that respondent made an attempt to leave the country yesterday, a fact not disputed by the counsel for the respondent, who submitted that since LOC was quashed by the Court of Ld. ACMM, there was no restriction on the movement of the respondent.

In the facts and circumstances of the matter, it is deemed necessary that due opportunity be given to the respondent to file a formal reply and argue. In the meantime, it is also necessary that cause of action in the petition is not frustrated.

In the facts and circumstances, it is deemed just and proper to stay operation of the impugned order dated 07.04.2022 vis-a-vis direction to the Director, CBI to give written apology. Respondent Aakar Patel is directed not to leave the country without permission of this Court, till the next date of hearing.



CBI Vs. Aakar Patel

Put up for reply, if any and arguments now on
12.04.2022 at 11.00 AM.

Copy of the order be given dasti to both the parties.



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